

CIRCULAR FOR INVITING APPLICATION FROM LAW GRADUATES / LAW STUDENTS
FOR INTERNSHIP IN TELECOM DISPUTES SETTLEMENT AND APPELLATE
TRIBUNAL (TDSAT)

TDSAT is inviting applications for its Internship Programme from law students having interest in the field of Telecom, Broadcasting, Airport Tariff and Cyber Laws etc.

About TDSAT

In order to bring in functional clarity and strengthen the regulatory framework and the disputes settlement mechanism in the telecommunication sector, the TRAI Act of 1997 was amended in the year 2000 and TDSAT was set up to adjudicate disputes and dispose of appeals with a view to protect the interests of service providers and consumers of the telecom sector and to promote and ensure orderly growth of the telecom sector. In January 2004, the Government included broadcasting and cable services also within the purview of TRAI Act. After coming into force of the relevant provisions of the Finance Act 2017, the jurisdiction of TDSAT stands extended to matters that lay before the Cyber Appellate Tribunal and also the Airport Economic Regulatory Authority Appellate Tribunal

The Tribunal exercises jurisdiction over Telecom, Broadcasting, IT and Airport tariff matters under the TRAI Act, 1997 (as amended), the Information Technology Act, 2008 and the Airport Economic Regulatory Authority of India Act, 2008. The Tribunal exercises original as well as appellate jurisdiction in regard to Telecom, Broadcasting and Airport tariff matters. In regard to Cyber matters the Tribunal exercises only the appellate jurisdiction.

About the Opportunity

TDSAT is accepting applications for its Internship Programme. It will provide first-hand, practical experience of the role and functions performed by TDSAT.

Duration and Mode of Internship

Duration of the internship would be 4-12 weeks which may be extended on the basis of performance and proficiency of the Intern. The interns will be required to physically remain present during the tenure of their internship.

Eligibility Criteria

3rd year of study (or higher) of a 5-year law programme

1st year of study (or higher) of a 3-year law programme

Law Graduates

Preference will be given to students showing keen interest in or having knowledge and understanding of Telecom, Broadcasting, and Cyber Laws etc.

How to apply?

Interested students may send their application alongwith following documents by email at ado.tdsat@nic.in Or by post at *Telecom Disputes Settlement & Appellate Tribunal, Room No.372, 3rd Floor, Hotel Samrat Chanakyapuri, New Delhi -110021 latest by 2nd December, 2025.*

1. A short CV (1 page)
2. A cover letter mentioning statement of interest describing objectives and motivation in applying for an internship with TDSAT.

Upon successful completion of the internship, the interns will be eligible for a certificate from the TDSAT provided they adhere to the guidelines and have regular attendance.

There shall be no stipend for the internship period. The interns shall not be eligible for any TA/DA allowance.



(Sunil Kumar Chobe)
Admn. Officer (Off.)